

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

107. IA/3561/2024 In C.P. (IB)/408(MB)2023

**IN THE MATTER OF**

Shree Sai Decorators Through sole Proprietor Pramod Kumar ... Petitioner  
VS  
Shaila Hospitality Private Limited ... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Surekha Yadav (PH)

For the Respondent:

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**ORDER**

**IA/3561/2024:-** The prayer in the present case is for replacing the IRP with RP Shri Uday Kumar Bhaskar Bhatt. The learned counsel has drawn our attention to the approval having been granted by the CoC for the same. The written consent of the RP and also the authorization of assignment is also placed on record. In view of the aforesaid, the prayer is allowed. IA **disposed of.**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)